

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 84/TT/2023**

**Subject** Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for assets of Southern and Northern Region under project “Phase-1- Unified Real Time Dynamic State Measurement.”

**Date of Hearing** 31.1.2024

**Coram** Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** Power Grid Corporation of India Limited

**Respondents** Tamil Nadu Generation and Distribution Corporation Ltd and Others

**Parties Present** None

**Record of Proceedings**

The representative of the Petitioner, Power Grid Corporation of India Limited, submitted that the instant petition is filed for the truing up of transmission tariff for the 2014-19 tariff period and the determination of transmission tariff for the 2019-24 tariff period in respect of Asset-1 URTDSM System (Control Centre Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SDLCs of Southern Region declared under commercial operation on 28.9.2018 and Asset-2 Phase-I “Unified Real Time Dynamic State Measurement (RTDSM)” for NRLDC and SLDCs of Northern Region, declared under commercial operation on 30.6.2018.

2. After hearing the Petitioner, the Commission directed the Petitioner to furnish the following information on an affidavit by 16.2.2024 with an advance copy to the Respondents:

a) Detail of works against which Additional Capital Expenditure has been claimed for FY 2014-19 as per the following format for Asset 1 and 2:

Asset	Head wise /Party wise	Particulars	Year of actual capitalisation	Outstanding liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional liability recognized				Outstanding liability as on 31.3.2019		
					2014-19 period				2014-19 Period				2019-24 Period						
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b) Detail of works against which Additional Capital Expenditure has been projected in 2019-24, including the works against which balance/ retention payments are projected to be made for Assets 1 and 2 as per the following format:



Asset	Head wise /Party wise	Particulars	Year of actual capitalization	Outstanding liability as on COD	Discharge (year-wise)			Reversal (year-wise)			Additional liability recognized			Outstanding liability as on 31.3.2024	
					2019-24 period			2019-24 Period			2024-29 Period				
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c) With regard to the claim of ACE for Assets 1 and 2, details of unexecuted/ balance works carried out during the 2019-24 period along with detailed justification in line with relevant provisions of the 2019 Tariff Regulations.

d) Details of LD charges recovered up to 28.9.2019 for Asset 1 and up to 30.6.2018 for Asset 2.

3. The Commission also directed the Respondents to file their replies by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

4. The matter will be listed for further hearing on 13.3.2024.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

